



2026:AHC:18324

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 901 of 2026

Smt Rampatti Devi And Another

.....Petitioner(s)

Versus

Sub District Magistrate And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Poonam Yadav, Raj Karan Yadav, Yadvendra Kumar Yadav
Counsel for Respondent(s)	: Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and learned Standing Counsel for the State-respondents.
2. The petitioners have preferred the present petition with the prayer to direct the respondent No.1/Sub Divisional Officer, Tehsil Phoolpur Prayagraj to decide the Partition Suit No.57 of 2026 expeditiously.
3. The Hon'ble Apex Court in **Special Leave Petition (Civil) No(s). 38375 of 2023 (Mohd. Faiyaz Khan vs. State of U.P. and others)** passed an order on **27.09.2023** stating therein that unless the situation is extraordinary, the Court should not direct any Court to decide any pending case in a time-bound manner. The order dated 27.09.2023 is quoted hereinbelow :-

"Heard the learned counsel appearing for the petitioner.

Unless the situation is extraordinary, this Court should not direct any Constitutional Court or for that matter, any Court, to decide any pending case in a time-bound manner. It cannot be that those who afford to come this Court, get priority and others wait in the queue.

No case for interference is made out in exercise of our jurisdiction under Article 136 of the Constitution of India. The Special Leave Petition is accordingly dismissed on ground of delay as well as on merits.

It is for the petitioner to move the High Court for expeditious hearing of the case.

Pending application(s) also stands disposed of."

4. From perusal of the record it transpires that nothing has been stated in the entire petition that there is any extraordinary situation nor any arguments have been made in this regard by the learned counsel for the petitioners to direct the court below to decide the aforesaid case in a time bound manner except the fact that suit is pending since 2025.

5 In this view of the matter, the Court is of the opinion that no relief could be granted to the petitioner and the present petition is dismissed.

6. However, respondent No.1/Sub Divisional Officer, Tehsil Phoolpur Prayagraj is expected to decide the aforesaid case ***strictly in accordance with law*** without granting any unnecessary adjournment to either of the parties unless there is no legal impediment.

(Prakash Padia,J.)

January 27, 2026

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